

- (8) M/s Tata Iron & Steel Company Ltd., New Delhi.

- (c) Does not arise.

[English]

Out of these, India International Airways Private Ltd. has completed all formalities and obtained the Air Taxi Operators' permit. Capt. Priyadarshan Pandey of Denmark and Mr. Praful Patel of M/s. Asia Funds Ltd., New Delhi have been promoted by NRIs, However, except M/s. Delhi Gulf Airways Services Pvt. Ltd., Bombay, and M/s. Maneckji Aviation Private Ltd., Bombay, all other parties propose to import aircraft under NRIs investment.

(c) and (d). Some representations have been received requesting for duty concessions, liberal repatriation formula, concessions in landing and navigational charges and adding more airports to the list of airports for operation of air taxi etc. Prospective air taxi operators have been requested to discuss among themselves and come up with more cogent proposals for removing obstacles.

[Translation]

### Gas Based Power Projects

228. SHRI MITRA SEN YADAV: Will the Minister of ENERGY be pleased to state:

(a) whether any programme has been chalked out to set up gas-based power projects;

(b) if so, the details thereof; and

(c) if not, the difficulties being faced in setting up these power projects?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) and (b). Yes, Sir. A capacity of 7484.7 MW of Gas based power projects is proposed to be added during the Eighth Plan period.

### Setting up of Agro-Based in Orissa

229. SHRI BHAKTA CHARAN DAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is a great scope of setting up agro-based industries in Orissa;

(b) if so, the steps taken to explore the possibility of setting up such agro-based units in Orissa; and

(c) the details of the programme of Government in that regard?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (c). The Government of Orissa have accorded top priority in their latest industrial policy for the development of agro-based and food processing industries in the state. The various steps taken in this regard are as under:

(i) The realistic assessment of the available agro resources has already been done;

(ii) Setting up of Food Processing Industrial Complex at Muniguda of Koraputuv District;

(iii) The Central Food Technical Research Institute, Mysore has already prepared a techno-feasibility report and a Master Plan for the proposed industrial complex at Muniguda on the request of the State Govt;

(iv) Identification of the entrepreneurs who may be interested in setting up agro-based units in the State is under process;

(v) Reputed manufacturers and Marketing Houses dealing in agro-based industries are also being

approached for technical and marketing assistance

### Enquiry into I.A. Airbus A-320 Crash

- 230 SHRI SHIVRAJ V PATIL  
SHRI BHAKTA CHARAN DAS  
SHRI R N RAKESH  
SHRI HARISH RAWAT  
SHRI KALP NATH RAI  
SHRI D M PUTTE GOWDA  
SHRI SRIKANTHA DATTA  
NARASIMHARAJA WADDIYAR  
PROF P J KURIEN  
SHRI S KRISHNA KUMAR  
SHRI UTTAM RATHOD  
SHRI P M SAYEED  
SHRI HET RAM  
SHRI YASHWANTRAOPATIL  
SHRI NATHU SINGH  
SHRI PARASRAM BHARDWAJ  
SHRI VIJAY KUMAR MALHOTRA  
PROF YUDUNATH PANDEY  
SHRI BHAGEY GOBARDHAN  
SHRI BANWAR LAL PUROHIT  
PROF MAHADEO SHIWANKAR  
SHRI P C THOMAS

Will the Minister of CIVIL AVIATION be pleased to state

(a) the number of lives lost and estimated loss of property in the Indian Airlines Airbus A-320 crash at Bangalore airport on February, 14, 1990,

(b) the amount of compensation paid for the dead and injured passengers and the amount recoverable from the insurance company for the loss of the Airbus and death and injuries to the passengers,

(c) the outcome of the enquiry ordered into this crash, and

(d) the remedial measures taken to provide safety to passengers and to avoid

the recurrence of such accidents?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN) (a) 90 passengers lost their lives in the Indian Airlines Airbus A-320 crash at Bangalore on 14th February, 1990

(b) The Airbus A-320 aircraft VT-EPN was insured with the General Insurance Corporation of India for US\$ 50 million. The aircraft has been surveyed by the Insurers and the claim will be settled in accordance with the terms of the Insurance Policy.

The amount of compensation payable to the families of the deceased and to the injured passengers is governed by the Carriage by Air Act, 1972. The work relating to the payment of compensation is in progress.

The compensation payable to the families of the deceased passengers will be reimbursed by the General Insurance Corporation of India in accordance with the Insurance Policy of the Indian Airlines.

(c) The Court of Inquiry appointed to investigate the cause of this accident is due to submit its report by 31st May, 1990.

(d) The Government have appointed a Technical Committee to evaluate the state of preparedness of Indian Airlines for the safe operation of the A 320 aircraft and to submit its interim and long term recommendations. The interim report of the Committee has been received and further necessary action is being taken in the matter.

[Translation]

### Industrially backward Districts in Uttar Pradesh

231 SHRI RAMLAL RAHI: Will the Minister of INDUSTRY be pleased to state:

(a) the names of the districts in Uttar Pradesh declared as industrially backward